

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IB/143/ND/2024

IN THE MATTER OF:

SC Credit Fund	...	Applicant
Versus		
Dancy Builders Private Limited	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Utsav Mukherjee, Adv. Vikalp Wange, Adv. Saksham Ahuja
For the Respondent	: Adv. Iswar Mohapatra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present. Respondent is directed to file an affidavit with regard its to assets and liabilities within ten days. Let this matter be posted to 01.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)